

Press Release

Today, on 21.04.2024, the 1st State Level Meet of LADCs of Jharkhand was organized under the auspices of Jharkhand State Legal Services Authority from 10 am. The program was inaugurated by lighting the lamp by Hon'ble Mr. Justice Shri Sujit Narayan Prasad, Judge, Jharkhand High Court and Executive Chairman, JHALSA, Hon'ble Mr. Justice Ananda Sen, Judge, Jharkhand High Court, Hon'ble Mr. Justice Dr. S. N. Pathak, Judge, Jharkhand High Court, Hon'ble Mr. Justice Sanjay Kumar Dwivedi, Judge, Jharkhand High Court, Hon'ble Mr. Justice Deepak Roshan, Judge, Jharkhand High Court and Hon'ble Mr. Justice Pradeep Kumar Srivastava, Judge, Jharkhand High Court at the auditorium of Nyaya Sadan, JHALSA.

On this occasion, two initiatives of JHALSA 1) six-week long campaign to provide legal aid to the inmates of old age homes and 2) Action plan to provide legal assistance to pregnant women inmates languishing in the jails of Jharkhand were launched by the Hon'ble dignitaries.

The Secretaries of all the District Legal Services Authorities of Jharkhand and all the Chief LADCs and Deputy Chief LADCs of Jharkhand participated in this program.

In the inaugural programme, the welcome speech was delivered by Kumari Ranjana Asthana, Member Secretary, JHALSA. She welcomed all the dignitaries and participants for attending the Meet.

On this occasion, Hon'ble Mr. Justice Ananda Sen, Judge, Jharkhand High Court said that it is great to be a part of the first State Level Meet on LADCs of Jharkhand. His Lordship said that LADCs and the DLSAs of each District may bridge the gap between getting justice and the downtrodden.

Hon'ble Mr. Justice Dr. S. N. Pathak said that the work and duty of JHALSA is to give relief to the downtrodden class who have not been given any importance rather none of the facilities given by the State have reached to them and therefore it is the bounden duty of JHALSA to look after them.

On this occasion, Hon'ble Mr. Justice Shri Sujit Narayan Prasad, Judge, Jharkhand High Court and Executive Chairman, JHALSA addressed the participants. His Lordship said that it is a first Meet at the State Level of Legal Aid Defence Counsels for how to augment their legal acumen and how to take benefit from them so that the very object and intent of the Legal Services Authorities Act, 1987 be achieved. His Lordship also said that the legal aid concept has come in the year 1987 by enacting the Legal Services Authorities Act. The reason for bringing that statute is how to achieve the directive principles of state policy and how to enrich to the last door of the people for the purpose of bringing them in the justice delivery system.

In this program, there were four technical sessions. The Technical Sessions were addressed as speaker by Hon'ble Mr. Justice Dr. S.N. Pathak, Judge, Jharkhand High Court, Hon'ble Mr. Justice Deepak Roshan, Judge, Jharkhand High Court and Inspector General of Prisons, Jharkhand.

Dr. Alok Kumar, Associate Professor, ICFAI University and Dr. Mithilesh Pandey, Associate Professor, ICFAI University participated as Resource Persons.

The Concluding Session was addressed by Hon'ble Mr. Justice Shri Sujit Narayan Prasad, Judge, Jharkhand High Court and Executive Chairman, JHALSA and Kumari Ranjana Asthana, Member Secretary, JHALSA.